

From

Commissioner,
Faridabad Division, Faridabad.

To

The Registrar General,
National Green Tribunal,
Principal Bench, New Delhi.

No. GA/2019/ 3888

Dated: 16.9.2019

Subject:- Original Application No. 348/2016- Paryavaran Care Society Vs. Devender Bhadana & Ors.

The Hon'ble National Green Tribunal on 31.05.2019 has passed an interim order. The relevant directions in the order are as under:

"We have considered the report. It is not clear whether necessary action has been taken on the ground for recovery of the compensation and for restoration of the area."

2. Further the next date of hearing was fixed for 17.09.2019.
3. Pursuant to above directions, the action taken report for restoration of damaged areas by Department of Forest, Government of Haryana, submitted through District Forest Officer, Faridabad is enclosed herewith for kind information of the Tribunal.

Encl.: Action Taken Report.

Anupama

Commissioner, Faridabad Division,
Faridabad

Endst. No. GA/2019/ 3889-91

Dated: 16.9.2019

A copy is forwarded to the following for information and necessary action please:-

1. Additional Chief Secretary to Govt. of Haryana, Department of Forest & Wildlife, Chandigarh.
2. Advocate General, Haryana, Chandigarh.
3. Additional Advocate General, Haryana, Chandigarh.

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Commissioner, Faridabad Division,
Faridabad

वन विभाग, हरियाणा सरकार
कार्यालय वन मण्डल अधिकारी, फरीदाबाद
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद, दूरभाष 0129-2286760

क्रमांक

दिनांक

सेवा में:-

वन संरक्षक, द0 परि0,
गुरुग्राम।

विषय:

O.A. 348 of 2016 में पारित आदेशों की पालनार्थ ।

संदर्भ

इस कार्यालय का पत्र क्रमांक 847 दिनांक 14.9.2019

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि ओ0ए0 348 आफ 2016 में माननीय एन0जी0टी0 द्वारा पारित आदेशों की पालना में इस कार्यालय द्वारा औफण्डरों को कम्पनशेसन राशि जमा करवाने हेतु नोटिस जारी किये गये थे, लेकिन आज तक किसी भी औफण्डर द्वारा कोई राशि जमा नहीं करवाई गई है। इस संबंध में इस कार्यालय द्वारा उपायुक्त फरीदाबाद से अनुरोध किया गया है कि आप उक्त केस में औफण्डरों से कम्पनशेसन राशि वसूल करने का कष्ट करें। उक्त केस में पारित आदेशों की पालना में गांव अनंगपुर के खसरा नं0 920 तथा 1381 व 1383 में हुये अवैध निर्माण को हटाकर उक्त क्षेत्र को रिस्टोर करने हेतु एक्शन प्लान तैयार किया गया था व तैयार किये गये एक्शन प्लान अनुसार खसरा नं0 920, 1381 व 1383 में कुल 527 पौधे लगा दिये गये हैं व व0रा0अ0, फरीदाबाद की रिपोर्ट अनुसार उक्त क्षेत्र में लगाये गये पौधों का विवरण स्पीसीजवाईज/खसरा वाईज निम्न प्रकार से आपकी सेवा में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है:-

Sr. No	Khasra No.	Species	No. of plants planted
1	920	P.Papri	70
2	1381	P.Papri	407
3	1383	P.Papri	50
		Total	527

वन मण्डल अधिकारी
फरीदाबाद।

पृ0 क्रमांक 644-45

दिनांक 16-09-19

एक प्रति निम्नलिखित को सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है:-

1. आयुक्त, फरीदाबाद मण्डल, फरीदाबाद
2. मुख्य वन संरक्षक, सुरक्षा-2, हरियाणा, गुरुग्राम

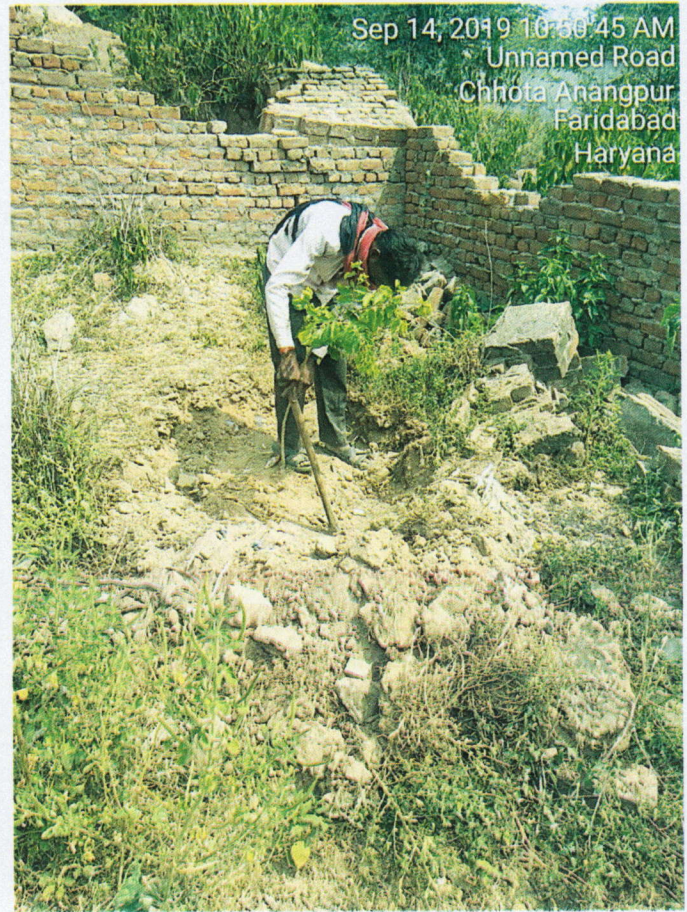
वन मण्डल अधिकारी
फरीदाबाद।







Sep 14, 2019 10:50:36 AM
Unnamed Road
Chhota Anangpur
Faridabad
Haryana



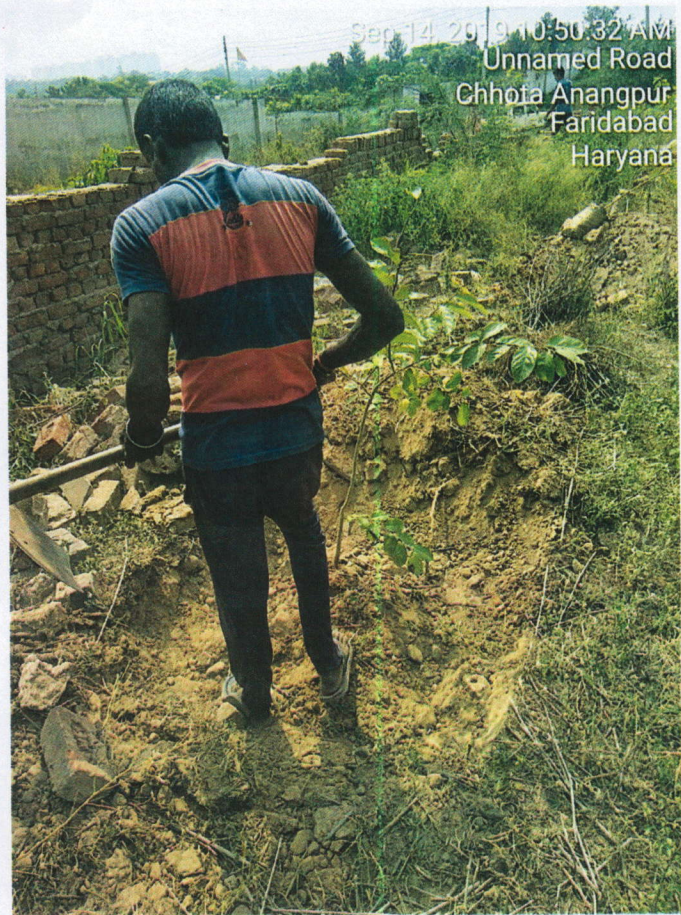
Sep 14, 2019 10:50:45 AM
Unnamed Road
Chhota Anangpur
Faridabad
Haryana



Sep 14, 2019 10:54:37 AM



Sep 14, 2019 10:51:07 AM
Unnamed Road
Chhota Anangpur
Faridabad
Haryana



ACTION TAKEN REPORT ON ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL IN OA NO. 348 OF 2016 IN THE MATTER OF PARYAVARAN CARE SOCIETY VS DEVENDER BHADANA & ORS.

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Hon'ble National Green Tribunal has passed an order on 31.5.2019 in O.A. No. 348 of 2016 in the matter of Paryavaran Care Society vs. Devender Bhadana & Ors. The operative part of the order is as under:-

"4. As per further report furnished vide e-mail dated 08.05.2019, the Commissioner, Faridabad Division has forwarded an action plan giving details of compensation to be recovered and steps to be taken for restoration of the damaged area in question.

5. We have considered the report. It is not clear whether necessary action has been taken on the ground for recovery of the compensation and restoration of the area.

6. Let a further action taken report be furnished after two months by e-mail at judicial-ngt@gov.in.

List for further consideration after two months."

2. That it is submitted that as per direction of the Hon'ble National Green Tribunal dated 08.01.2019, an action plan for restoration of damaged area due to unauthorized constructions in Khasra No. 920, 1381 and 1383 in village Anangpur, district Faridabad has been prepared. Total damaged area due to unauthorized constructions is 0.5271 ha. Compensatory afforestation will be undertaken in 10 times areas i.e. 5.271 ha. A

sum of Rs. 60.46 lacs has been assessed for compensatory afforestation with 10 years of maintenance.

3. That Hon'ble National Green Tribunal in its order dated 17.09.2018 directed that compensation for the damage may be assessed and recovered from respondent no. 1. As per the actual ground situation, compensation has been assessed against five persons including respondent no. 1 who have undertaken unauthorized constructions namely Krish Biduhi Farm, Udeyveer farm, Ashwani farm, Tejveer farm and Devender Bhadana. Divisional Forest officer, Faridabad vide memo dated 30.03.2019, 05.04.2019 and 22.07.2019 served notices to these individuals directing them to deposit the compensation. However, none of them have deposited the compensation amount. Divisional Forest officer, Faridabad vide letter dated 04.09.2019 requested the Deputy Commissioner, Faridabad to recover the compensation amount from these individuals.

4. That unauthorized constructions in the said Khasra Nos. have been demolished. The extent of damaged area is 0.5271 ha. The area has been planted by planting 527 pahari papri (*Holoptelia integrefolia*) seedlings. It is stated that the damaged areas in the said Khasra Nos. have been rehabilitated. Compensatory afforestation is proposed to be undertaken in 10 times area of the damaged area. The remaining plants will be planted in available area in khasra No. 920, 1381 and 1383 which has an area 6.916 ha.

(Suresh kumar Punia , HFS)

Divisional forest Officer, Faridabad

Faridabad Forest Division
FARIDABAD